



* **HIGH COURT OF DELHI : NEW DELHI**

ITA No.208 of 2007

% Judgment reserved on: 26th March, 2008

Judgment delivered on: 3rd April, 2008

DIRECTOR OF INCOME TAX (EXEMPTION)

Laxmi Nagar,
New Delhi.

..... Petitioner.

Through: Ms.P.L.Bansal, Adv.

Vs.

JAIPUR GOLDEN CHARITABLE CLINICAL
LABORATORY TRUST

2, Institutional Area, Sector-3,
Rohini, New Delhi-85.

..... Respondent

Through: Mr.Prakash Kumar, Adv.

Coram:

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE V.B. GUPTA

1. Whether the Reporters of local papers may be allowed to see the judgment?
2. To be referred to Reporter or not?
3. Whether the judgment should be reported in the Digest?

V.B.Gupta, J.

Since we have dismissed the quantum appeal filed by the Revenue, nothing survives in the penalty proceedings.



No substantial question of law arises for consideration.

Dismissed.

V. B. GUPTA, J.

MADAN B. LOKUR, J.

April 03, 2008
Bisht